HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY ,THE SEVENTEENTH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 9851 OF 2025

Between:

M/s.Bajaj Electricals Limited, H.No.6-3-1090/2, 3rd Floor, Vithanldas Chambers, Rajbhavan Road, Hyderabad 500 082. Rep. by its Accounts Associate and Authorised Signatory Mr.Gautam Sharma

...PETITIONER

AND

1. The Deputy Commissioner (ST) STU-1, (Formerly the Assistant Commissioner (CT) LTU), Secunderabad Division, Hyderabad.
2. The Joint Commissioner of State Tax, (Formerly the Deputy Commissioner (CT)), Secunderabad Division, Hyderabad.
3. The Chief Commissioner of State Tax, (Formerly the Commissioner of Commercial Taxes), C.T.Complex, Nampally, Hyderabad.
4. The State of Telangana, Rep. by its Principal Secretary, Revenue (CT) Department, Telangana Secretariat, Hyderabad. **...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue Writ of Mandamus or any other appropriate Writ or Order or Direction declaring the inaction of the Respondents in not refunding the amount due to the Petitioner to a tune of Rs.93,86,172/- as per Orders in A.O.No.2053, dated 28.01.2017, A.O.No.48057, dated 10.12.2018, A.O.No.80499, dated 16.12.2020, A .0.No.56161, dated 16.06.2020, A.O.No.8876, dated 28.03.2022 and A.O.No.811, dated 31.07.2024 under the provisions of the TVAT Act 2005 and CST Act 1956, as arbitrary, contrary to law, in violation of Principles of Natural Justice and consequently direct the Respondents to refund the amount of Rs.93,86,172/- due to the Petitioner, along with statutory interest, forthwith, as per the provisions of the TVAT Act 2005 and CST Act 1956

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to refund the amount of Rs.93,86,172/- due to the Petitioner, along with statutory interest, forthwith, pending disposal of the above Writ Petition, as otherwise, the Petitioner would be put to severe loss and hardship.

Counsel for the Petitioner: SRI. SHAIK JEELANI BASHA

Counsel for the Respondents: SRI T. CHAITANYA KIRAN AGP REPRESENTING FOR SRI SWAROOP OORILLA SPL. GP FOR STATE TAX

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.9851 of 2025

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri Shaik Jeelani Basha, learned counsel for the petitioner and Sri T. Chaitanya Kiran, learned Assistant Government Pleader representing Sri Swaroop Oorilla, learned Special Government Pleader for State Tax, appearing for the respondents.

2. During the course of hearing, learned counsel for the parties agreed that this writ petition may be disposed of by directing respondent No.1 to decide the representation of the petitioner dated 06.02.2025.

3. Accordingly, the writ petition is **disposed of** by directing the petitioner to resubmit the representation dated 06.02.2025 along with a copy of this order before respondent No.1. In turn, respondent No.1 shall consider and decide the representation by a reasoned order within thirty days therefrom. The outcome shall be communicated to the petitioner. It is needless to mention that this Court has not expressed any opinion on the merits of the case. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/-S. MALLIKARJUNA RAO
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Deputy Commissioner (ST) STU-1, (Formerly the Assistant Commissioner (CT) LTU), Secunderabad Division, Hyderabad.
2. The Joint Commissioner of State Tax, (Formerly the Deputy Commissioner (CT)), Secunderabad Division, Hyderabad.
3. The Chief Commissioner of State Tax, (Formerly the Commissioner of Commercial Taxes), C.T.Complex, Nampally, Hyderabad.
4. The Principal Secretary, Revenue (CT) Department, Telangana Secretariat, Hyderabad.
5. One CC to SRI SHAIK JEELANI BASHA Advocate [OPUC]
6. Two CCs to GP for STATE TAX, High Court for the State of Telangana at Hyderabad. [OUT]
7. Two CD Copies

KKS
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HIGH COURT

DATED:17/04/2025



ORDER

WP.No.9851 of 2025

DISPOSING THE WRIT PETITION
WITHOUT COSTS

10 copies
Kr
28/4/25